

F. No. J-11017/1/2018-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 16th March, 2020

ORDER

The President is pleased to **engage** Advocates as mentioned in Table 'A' & Table 'B' below, for conducting Central Government litigations before the High Court of Jammu & Kashmir at Srinagar (Advocate in Table 'A') and for conducting litigations of Army, Navy and Air Force before the Armed Forces Tribunal, Srinagar Regional Bench (Advocate in Table 'B') for a period of three years with effect from the date of this order or until further orders, whichever is earlier; the President is also pleased to **extend the terms** of two Standing Government Counsel as mentioned in Table 'C' below for conducting Central Government litigations before District & Subordinate Courts, as mentioned in table 'C', for a period of three years with effect from the date of expiry of their terms (mentioned against each) as per this Department's earlier Orders No. J-11017/10/2015-Judl. dated 16.06.2016 and Order No. J-11015/1/2017-Judl. dated 21.03.2017:

Table 'A'

**High Court of Jammu & Kashmir at Srinagar
Central Government Counsel**

Name of Advocate	Contact details	Enrollment Number
Ms. Rekha Qazi Wangnoo	Mouza Zewan, Srinagar, Kashmir. Mob: 8899002292, 9818531317	JK-522/2015

Table 'B'

**Armed Forces Tribunal, Srinagar Regional Bench
Senior Panel Counsel**

Name of Advocate	Contact details	Enrollment Number
Hunar Gupta	H. No. 16, Ramdarbar Mandir, Shastri Nagar, Jammu Mob: 9419128243, 8492028243, 7006101313 Email: hunargupta@gmail.com	27/2002



Table 'C'

(Extension of terms)
District & Subordinate Courts
Standing Government Counsel

Sl. No.	Name of Advocate	Contact details	Enrollment Number	Term extended With effect from
District – Srinagar				
1.	Bashir Ahmed Mir	Batagund, Thesil Tral, District Pulwama, Kashmir Mob: 9906930031	--	16.06.2019
District – Baramulla				
2.	Ms. Muzamil Hamid	R/o Sangari Colony, Baramulla, J&K-193101. Mob: 9419033754	215/2001 (J&K High Court)	21.03.2020

2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 27(11)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading "Circulars pertaining to litigations".

3. Hindi version of this order will follow.



(S. R. Mishra)

Additional Secretary

Copy to:-

- OSD to ML&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
- Shri Tahir Majid Shamsi, Asstt. SGI, J&K High Court at Srinagar, R/o Shamsi Mansion, Atmanz, Bilalabad, Chadoora, Budgam, Kashmir (J&K)
- Ms. Vishal Sharma, Asst. SGI, J & K High Court at Jammu, H. No. 45, Lane No. 1, Garden Avenue, Near Govt. Guest House, Jammu-180016.
- The District Judge, City & Civil Courts, Srinagar & Baramulla.
- All the four panel counsel at the addresses as mentioned herein above.
- The Cash (LA) Section for the payment of retainership fee to both the Standing Govt. Counsel mentioned in table 'C' above w.e.f. the dates mentioned against each.
- The Pay & Accounts Office, Department of Legal Affaris, New Delhi.
- Hindi unit, Department of Legal Affairs for Hindi translation of the order.
- To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled counsel' for the information of all concerned.
- Guard File/Judicial Section with 5 spare copies.



(D. Srinivas)

Section Officer (Judicial)

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